

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH
NEW DELHI**

Company Appeal (AT) No. 19 of 2020

In the matter of:

Chander Verma

.... Appellant

Vs.

Continental Construction Ltd. & Ors.

.... Respondents

Present

**For Appellant: Mr. Chandan Dutta, Mr. Jeevesh Nagrath & Mr. Prabhat
Kumar Rai, Advocates.**

**For Respondents: Mr. Saurabh Kalia and Mr. Aaryan Sharma, Advocates
for R-2,3.**

Mr. Swapnil Gupta & Mr. Rudrajit Ghosh, For R-5.

**ORDER
(Virtual Mode)**

01.04.2021: Heard Learned Counsel for the Appellant, due to paucity of time, the arguments remain inconclusive.

Learned Counsel for the Appellant submits that he has filed Written Submissions yesterday but there are some factual errors so he wants to file revised Written Submissions, Learned Counsel for the Respondent also intends to file Written Submissions. They are permitted to file Written Submissions not more than five pages alongwith relevant citations.

Let the matter be fixed as part 'For Hearing' on **03rd May, 2021.**

Interim Order to continue till next date of hearing.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

SC/Kam

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